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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 63/2024

**IN THE MATTER OF:-**

PRITPAL SHARMA

.... Applicant

Versus

MCD THROUGH COMMISSIONER & ORS.

..... Respondents

**D.O.H:- 11/03/2024**

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S.N.	Particulars	Pages
1.	Status Report on behalf of Respondent – MCD.	
2.	Copy of some of the orders / decision as <b><u>Annexure-A (Colly)</u></b> .	

Through

Puja Kalra  
(Advocate)

Standing Counsel for MCD  
Ch. No. 430/431, Lawyers Chambers  
Delhi High Court, New Delhi.

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O.A. No. 63/2024

**IN THE MATTER OF:-**

PRITPAL SHARMA ... Applicant

Versus

MCD THROUGH COMMISSIONER & ORS.  
..... Respondents

**STATUS REPORT BY WAY OF AN AFFIDAVIT  
ON BEHALF OF THE RESPONDENT MUNICIPAL  
CORPORATION OF DELHI (MCD) PURSUANT  
TO ORDER DATED 19/01/2024.**

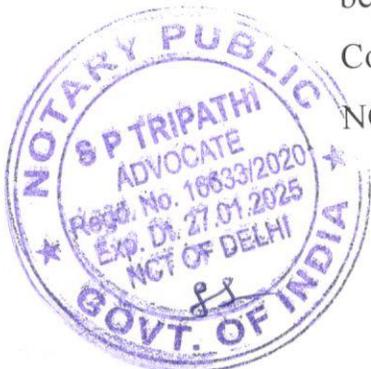
AFFIDAVIT OF SHADAB ALAM S/O LATE SH. MOHD. NAIEM ALI AGED ABOUT 36 YEARS, EXECUTIVE ENGINEER, MAINTENANCE DIVISION-IV, SOUTH ZONE, MUNICIPAL CORPORATION OF DELHI, NEW DELHI:-

I, the deponent above named, do hereby solemnly affirm as state as follows:

1. That I am presently posted as Executive Engineer, Maintenance Division-IV, South Zone, MCD, New Delhi and am conversant with the facts of the case, as such am competent to depose the instant affidavit, on the basis of the official record maintained and made available, on behalf of Respondent MCD.
2. That the instant status report / affidavit is being filed pursuant to order dated 19/01/2024 of this Hon'ble National Green Tribunal.
3. That vide instant O.A. / Petition, the Appellant herein has sought the following reliefs:



- a. *Direct Respondent No. 3 to 6 who are the owners of House no. 1031 C1/1 G-I Block, 1031 C/1 G-I Block, 1031 C G-I Block and 1033 P G-I Block in Aya Nagar, Phase 6, New Delhi - 110047 to demolish the construction of ramps and steps along the street in G-I Block built by them and restore the drain and allow it to flow without any obstruction and pollution.*
- b. *Direct Respondent Nos. 1 to 2 to whom representations have been made and under whose jurisdiction the area in question comes to demolish the construction of ramps and steps along the street in G-I Block built by them and restore the drain and allow it to flow without any obstruction and pollution.*
- c. *Pass any other order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case."*
4. That considering the aforementioned relief as sought, so far as role of the answering Respondent – MCD is concerned, at the outset, it is submitted that the Aya Nagar , Phase 6, New Delhi is part of an unauthorized colony. In unauthorized colonies, the answering Respondent – MCD is not undertaking / carrying out any maintenance / development work. Hence, in view of the same, the answering Respondent – MCD has no role to play as regards to alleged construction of stairs and ramps erected by the owners / occupiers of House No. 1031 C1/1 G-I Block, 1031 C/1 G-I Block, 1031 C G-I Block and 1033 P G-I Block in Aya Nagar, Phase 6, New Delhi
5. That it is also pointed out that the execution of development work in the unauthorized colony is being undertaken either by Irrigation and Flood Control Department or by DSIIDC of Govt. of NCT of Delhi. The copy of some of the orders /



decision in this regard are annexed herewith as Annexure-A (Colly).

Hence, in view of the given facts and circumstances the answering respondent – MCD may kindly be deleted from array of parties, in the Interest of Justice.

*[Signature]*  
DEPONENT  
SHADAB ALAM  
Executive Engineer (M-IV)/sz  
Municipal Corporation of Delhi

**VERIFICATION:**

07 MAR 2024

Verified at New Delhi on this \_\_\_ day of March-2024 that the contents of my above affidavit are true and correct to my knowledge based on the official records and no part of it is false and nothing material had been concealed there from.

*[Signature]*  
DEPONENT  
SHADAB ALAM  
Executive Engineer (M-IV)/sz  
Municipal Corporation of Delhi

I Identify the Executant/Deponent who has Signed in my Presence



**CERTIFIED THAT THE DEPONENT:**

Shri/Smt..... *Shadab Alam*  
S/o W/o D/o Shri..... *Mohd. Raza Khan M.*  
Identified by Shri..... *Pooja Kataria*  
has solemnly affirmed before me at Delhi,  
On..... *3/20* (11).....  
that the contents of the affidavit which  
Have been read & explained to his/her are  
true and correct to his/her knowledge.

*SS*  
Notary Public Govt. of India

07 MAR 2024